

**CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,
ORDER SHEET**

COURT NO. : 126/08/2019 O.A./260/556/2019 SOUMYA RANJAN PATEL

-V/S-

D/O POST ITEM NO:28 FOR APPLICANTS(S) Adv. : Mr. C. P. Sahani

FOR RESPONDENTS(S) Adv.: Mr. B. P. Nayak

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents.</p> <p>Ld. Counsel for the applicant submitted that the applicant is aggrieved by the order of recovery of Rs.1,51,209/- from salary of the applicant by virtue of order dated 19.12.2018 at Annexure-A/10 of the disciplinary authority. Applicant has filed the appeal dated 05.01.2019 at Annexure-A/11 which is pending before the appellate authority. It is also submitted by Ld. Counsel for the applicant that the prayer has also been made before the appellate authority that not to recover from the salary of the applicant in pursuance to the penalty order. But no order on that prayer has been passed by the appellate authority.</p> <p>Since the appeal is pending, the OA is disposed of at this stage without expressing of any opinion on merit, with direction to the appellate authority to dispose of the appeal as per law within a period one month from the date of receipt of copy of this order and till disposal of the appeal as above, no further recovery will be effected in pursuance to the impugned order passed by the disciplinary authority.</p>

The O.A. is disposed of accordingly.

Urgent copy of this order be given to Ld. Counsels for both the sides.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

pms